

**Cont.Cas(C). No. 10 of 2014**

**4-8-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. K. Paul, Advocate, present for the petitioner.

Mr. K. Khan, Addl. Sr. GA, present for the respondents.

Responses have been filed on behalf of respondent No. 1 and respondent No.2.

Learned counsel for the petitioner prays for and is allowed 10(ten) days' time to file the rejoinder affidavits to the responses filed by the respondents.

List after 10(ten) days.

**CHIEF JUSTICE**

S.Rynjah

**Cont.Cas(C). No. 32 of 2013**

**4-8-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. MF Qureshi, Advocate, present for the petitioner.

Mr. S.Sen Gupta, GA, present for the respondent No.1.

Mr. R.Sahu, Advocate, present for the respondent No.2.

Adjourned at the request of Mr. MF Qureshi, learned counsel for the petitioner.

List after 2(two) weeks.

**CHIEF JUSTICE**

S.Rynjah

**MC[WP(C)] No. 195 of 2014**

**In WP(C). No. 255 of 2014**

**4-8-2014**

**HON'BLE THE CHIEF JUSTICE**

In view of the order of the date passed in WP(C) No. 255 of 2014, no interim order need be passed in this Misc. Case No. 195 of 2014 which stands disposed of.

**CHIEF JUSTICE**

S.Rynjah

**MC[WP(C)] No. 197 of 2014**

**In WP(C) . No. 259 of 2014**

**4-8-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. K. Paul, Advocate, present for the petitioner.

Mr. S. Sen, Advocate, present for the respondents No. 2,  
3 and 4.

Learned counsel for the petitioner does not press the  
application for interim stay.

Therefore, Misc. Case No. 197 of 2014 stands dismissed  
as not pressed.

**CHIEF JUSTICE**

S.Rynjah

**WP(C). No. 255 of 2014**

**4-8-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. HS Thangkhiew, Sr. Advocate, assisted by Mr. N.Mozika, Advocate, present for the petitioner.

Mr. K. Khan, Addl. Sr. GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed to withdraw the writ petition.

Accordingly, the writ petition is dismissed as withdrawn.

**CHIEF JUSTICE**

S.Rynjah

**WP(C). No. 259 of 2014**

**4-8-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. K. Paul, Advocate, present for the petitioner.

Mr. S. Sen, Advocate, present for the respondents No. 2, 3 and 4.

By means of this writ petition, the petitioner has challenged the impugned Memo.No.F.17-269/Estt-II/2012-8124, dated 18-7-2014, whereby disciplinary proceedings have been initiated against the petitioner regarding sexual harassment charge.

Learned counsel for the respondents No. 2, 3 and 4 prays for and is allowed 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks. Meanwhile, the petitioner may reply to the authorities concerned by tomorrow i.e. 5-8-2014, in the spirit contained in order dated 30-6-2014 passed in WP(C) No. 226 of 2014. The petitioner is further directed to get the copies served on the standing counsel for respondent No. 1. It is clarified that the inquiry initiated against the petitioner, is not stayed.

**CHIEF JUSTICE**

S.Rynjah